

Abdulla Asghar Ali Vs Ganesh Das Vig

None

Court: Bombay High Court

Date of Decision: Dec. 19, 1932

Acts Referred:

Civil Procedure Code, 1908 (CPC) " Order 21 Rule 17

Citation: (1933) 35 BOMLR 337

Hon'ble Judges: Wright, J; George Lowndes, J; Dinshah Mulla, J

Bench: Full Bench

Final Decision: Dismissed

Judgement

George Lowndes, J.

The principal question in this appeal is whether an application for the execution of a decree is time-barred under the

provisions of Article 182(o) of the first schedule to the Indian Limitation Act, 1908. The Article allows a period of three years only for such an

application from the date of the decree, "or where there has been an appeal, the date of the final decree or order of the Appellate Court." It is not

disputed that if in the present case the period is to be reckoned from the date of the decree, the application was out of time, nor, per contra, if the

respondents can take advantage of a certain order of the appellate Court, that it was within time.

2. The suit out of which the appeal arises was launched as long ago as 1912. Some four years later it came up in appeal Abdullah Ashgar Ali Khan

v. Ganesh Dass, ILR (1917) Cal. 442 19 Bom. L.R. 972, p.c to this Board, but was sent back for trial in the Baluchistan courts, where the

proceedings dragged on for another twelve years.

3. On November 17, 1920, the decree of which execution is sought was passed in favour of the plaintiff Ganesh Das Vig, by the Assistant Political

Agent, Quetta. Against this decree both parties appealed to the Court of the Judicial Commissioner in Baluchistan. Two years or more were

wasted in an abortive reference to arbitration, the arbitrator selected by the parties being the son of the judgment-debtor, and now, as his

representative, the principal appellant before the Board. On July 30, 1923, the judgment-creditor died. His widow was brought on the record in

his appeal but not in that of the judgment-debtor. On May 12, 1924, the widow died, and no further substitution was made in either appeal, nor

was anything done by the arbitrator.

4. On August 6, 1924, an application was made to the appellate Court by the present respondents, as the representatives of the judgment-

creditor, for an order holding that the judgment-debtor's appeal had abated. Notice was served upon the judgment-debtor, and he put in a petition

in reply denying that his appeal had abated, and asking for an order that the arbitration should proceed, with an alternative prayer that in case the

Court should hold that the appeal had abated, an order should be made setting aside the abatement.

5. Upon these counter applications both appeals were set down before the Judicial Commissioner who, by an order of October 18, 1924, held

that both appeals had abated. He said it would be useless to send the matter back to arbitration, and he refused the application of the judgment-

debtor to set aside the abatement in the case of his appeal.

6. It is upon this order of October 18, 1924, that the respondents rely to save limitation, and the only question is whether it was a final order of the

appellate Court within Art, 182 (2). Both the Courts in India have held that it was.

7. The respondents made their application for execution on October 27, 1926. The present appellants, the representatives of the judgment-debtor,

who was then dead, took various objections to the application, and after the lapse of another two years, a considerable portion of which was

occupied in a search by the Court officials for the file of the case, the matter came on before the Assistant Political Agent. Objection to his

jurisdiction and to the title of the respondents were disposed of in their favour. They have not been urged before the Board. On the question of

limitation, the learned Judge held, following a ruling of the Calcutta Court (Gohur Bepari v. Ram Krisna Shaha (1927) 32 C.W.N. 387 that the

period of limitation should be calculated from October 18, 1924, the date of the Judicial Commissioner's order above referred to, and that the

application was, therefore, in time. Having regard, however, to the omission of certain particulars from the application for execution, he returned it

to the respondents for amendment. The necessary amendments were made and the application was re-submitted, but apparently before it was

considered by the Judge, the representatives of the judgment-debtor lodged an appeal to the Judicial Commissioner. The appeal was argued

before him at great length, but was dismissed on March 11, 1929, by an order of that date. The learned Judicial Commissioner, though noting that

there had been some conflict in the Indian Courts as to what should be considered a final order of an appellate Court, agreed with the conclusion

to which the Assistant Political Agent had come on the question of limitation. The appellants, with the no doubt laudable ambition of completing the

tale of twenty years for the duration of this suit, have appealed to His Majesty in Council against the Judicial Commissioner's decision. Their

Lordships, for the reason to be stated, have no doubt that their appeal must fail, but the execution proceedings will still have to be worked out in

the Political Agent's Court, and there may still be opportunities to them to delay the satisfaction of what has been so laboriously decided to be a

just debt.

8. In the argument before their Lordships the appellants have relied mainly on two decisions of this Board, AIR 1914 65 (Privy Council) and

Abdul Majid v. Jawahir Lal ILR (1914) All. 350: 16 Bom. L.R. 395 Neither of these cases is, in their Lordships' opinion, decisive of the present

question. In the first, an appeal to His Majesty in Council had been dismissed for want of prosecution under Rule V of the Order in Council of June

13, 1853. The question before the Board in the reported case was whether under Article 179 of the second schedule to the Indian Limitation Act

of 1877, which corresponds with Article 182 of the Act of 1908, the assignee of the original decree-holder could claim three years from the date

of the dismissal in this Board. It was held that he could not, the reason assigned being that there was no order. Sir John Edge, in delivering the

judgment of the Board, says (p. 109):-

There was, however, no order of His Majesty in Council dismissing the appeal, nor was it necessary that any such order should be made in the

appeal. Under Rule V of the Order in Council of June 13, 1853, the appellant or his agent not having taken effectual steps for the prosecution of

the appeal, the appeal stood dismissed without further order.

9. In the second case the question was again as to the effect of the dismissal of an appeal in this Board for want of prosecution. No reference was

made to Batuk Nath's case, which had been decided less than a month before, and it does not appear whether the dismissal had been under the

Order in Council, but the effect of the decision was the same. Lord Moulton in delivering the judgment of the Board says (p. 353):-

The chief matter of argument before this Board was a contention that the decree which it is sought to enforce had been constructively turned into a

decree of His Majesty in Council and assigned to the date of the 13th of May, 1901, by virtue of the dismissal of the appeal for want of

prosecution on that date, and that therefore the period of limitation was twelve years from the 13th of May, 1901, by virtue of Article 180 Under

Article 180, twelve years was allowed for the execution Order of His Majesty in Council of the Indian Limitation Act. Their Lordships see no

foundation for this contention, which appears to have been the basis of the decision of the Courts below. The order dismissing the appeal for want

of prosecution did not deal judicially with the matter of the suit and could in no sense be regarded as an order adopting or confirming the decision

appealed from. It merely recognised authoritatively that the appellant had not complied with the conditions under which the appeal was open to

him, and that therefore he was in the same position as if he had not appealed at all.

10. In the case now before their Lordships it is manifest that there was an order of the appellate Court, and that it did deal judicially with the

matters before it. The Judicial Commissioner considered the judgment-debtor's contention that his appeal had not abated, and held that it had. He

considered the prayer for revival of the arbitration and refused it. He rejected the application to set aside the abatement. Whether the order made

was right or wrong is immaterial : there was no appeal against it, and it was in the circumstances clearly final. Their Lordships think that when an

order is judicially made by an appellate Court which has the effect of finally disposing of an appeal, such an order gives a new starting point for the

period of limitation prescribed by Article 182 (8) of the Act of 1908. They recognize that there has been some difference of opinion upon this

question in Indian Courts, but they think that the principle enunciated above is in accordance with the view taken in the majority of cases and is the

effect of the decision in *Gohur Bepari v. Ram Krisna Shaha* (1927) 32 C.W.N. 387 on which both Courts have relied in the present proceedings.

11. The only other question which has been argued on the appeal is as to the omissions in the application for, execution which led to its return to

the respondents in the lower Court for amendment. It is contended for the appellants that no amendment should have been allowed, and that the

application should have been rejected. Under Order XXI, Rule 17, of the Civil Procedure Code, the executing Court clearly had a discretion to

allow the amendments, and the appellate Court thought that the discretion had been properly exercised. In these circumstances it is idle to ask this

Board to interfere.

12. In their lordships' opinion this appeal fails and should be dismissed with costs. They will humbly advise His Majesty accordingly.